

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

31.

IA 800(MB)2024 IN
C.P. (IB)/592(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.03.2024

NAME OF THE PARTIES: Amit Infra-Logic (India) Private Limited
Vs
Radius & Deserve Builders Llp

SECTION: 9, 19(2) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Amir Arsiwala, Ld. Counsel for the Applicant present.
2. **IA-800(MB)2024:** This is an application filed for seeking cooperatin from the suspended board of directors.
3. Counsel for the Applicant submits that after filing this application, the suspended board of directors have provided some documents. The RP is preparing the list of documents which are available with the suspended board of directors. The suspended board of directors is directed to supply all necessary documents to the RP failing which the contempt proceedings will be initiated against them. In view of the above directions, IA-800/2024 is **allowed and disposed of.**
4. List this matter for hearing on

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)